

MOST URGENT
OUT TODAY.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHC/VIG/GEN. STAT/93-VI-10648
Dated:- Shimla the 6th May, 2017.

From

The Registrar (Vigilance)
High Court of Himachal Pradesh,
Shimla-171001.

To

All the Judicial Officers (by name)
in Himachal Pradesh.

Subject:- Action Plan 2017-18 for reducing pendency of five years old cases, cases of under trial prisoners and other priority cases.

Sir,

In continuation of this Registry letter No.HHC/VIG/MISC. INSTRUCTIONS/93-IV-8679 dated 21st/ 24th April, 2017, on the subject cited above, I have been directed to inform that a monitoring mechanism for the successful implementation of Action Plan 2017-18 has been evolved, the extract thereof is as under:-

- (1) Hon'ble Senior Judges and Hon'ble Members of the Arrears Committee at the High Court level, at their Lordship's convenience, shall hold periodic meetings with the District & Sessions Judges.
- (2) Hon'ble Administrative Judges, at their Lordships' convenience, shall hold meeting through Video Conferencing with the concerned District & Sessions Judges for viewing and monitoring progress on the Action Plan 2017-18, once in a month.
- (3) District Judges and the Chief Judicial Magistrates shall interact with other Officers in the concerned Division at least once in a fortnight and ensure time bound implementation of the Action Plan 2017-18.
- (4) Hon'ble the Chief Justice/ Hon'ble the Acting Chief Justice at His Lordship's convenience shall interact with all the District & Sessions Judges and other Officers in the State through Video Conferencing once in two months for monitoring the progress of action Plan 2017-18.
- (5) The Judicial Officer(s) in the State are requested to dispose of the cases in specified time where interim orders are passed and also adhere to the time frame prescribed in High Court of Himachal Pradesh Case Flow Management (Subordinate Courts) Rules, 2005 in letter and spirit.

This may be treated as "**Most Urgent**"

Yours faithfully,


(Arvind Malhotra)
Registrar (Vigilance)

contd:-

10649-54
Endst. No. HHC/VIG/GEN STAT/93-IV- Dated Shimla the 6th May, 2017.

Copy forwarded to:-

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1. The Principal Private Secretary to Hon'ble the Chief Justice;
 2. All the Additional Registrars/ Deputy Registrars;
 3. All the Secretaries to the Hon'ble Judges;
 4. The Secretary/ Private Secretary/ P.A to the Registrar General/ Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Rules)/Registrar Admn.)/ Registrar (GAD & Recruitment Cell) Registrar (Estt.) and CPC.
 5. The Assistant Registrars of this Registry
 6. The Technical Director, NIC, H.P. High Court, Shimla with a request to upload the same on the High Court website.


Assistant Registrar (Vigilance)